

ITEM NO.47

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1338/2021

BELANI ALIAS BODRI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 27-03-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Amol Chitravashi, Adv.
Mr. Pranjal Sharma, Adv.
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly served.

Records of the case are received.

Four weeks time, is granted to appearing parties, to file additional documents.

After expiry of the said period, matter be processed for listing before the Hon'ble Court, as per rules.

PAVANESH D.
Registrar